

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY FIFTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION (PIL) NO: 46 OF 2024

Between:

Smt. Kavya Reddy Pannala, W/o. Sri Pannala Harish Reddy, Aged about 44 years, Occ. Social Service(Ex-Corporator), R/o. H.No.15-31-RTP, Flat NO.904, Block No.22, Raintree Park KPHB, Kukatpally, Hyderabad-500072.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat Building, Hyderabad, Telangana.
2. The State of Telangana, Rep. by its Principal Secretary, Department of Industries, Secretariat Building, Hyderabad, Telangana.
3. The Union of India, Department of Pharmaceuticals, Rep. by its Principal Secretary, New Delhi.
4. The District Collector, Medchal-Malkajgiri District.
5. The Revenue Divisional Officer, Malkajgiri Division, Medchal-Malkajgiri District.
6. The Tahsildar, Balanagar Mandal
7. The Commissioner, Greater Hyderabad Municipal Corporation, Near Tank Bund, Hyderabad, Telangana state.
8. M/s. Tecumseh Products India Pvt. Limited, (Formerly Known as Shriram Refrigeration Industries Limited) Having its Office and its factory at Balanagar Township, Hyderabad-37
9. M/s Mainland Technologies, rep. by its Managing Partner, Dr. Satchidananda Rao S/o. M. Thirupathi Rao, r/o Flat No.506, H.NO.7-1-79 and 80, Anand Nilayam, Ameerpet, Hyderabad-16.
10. Swis India Resorts Pvt. Ltd, Represented by its Proprietor, Mr. N. T. Chowdry.office at 4th Floor, East Block, Punnaiah Plaza, Plot No.83 and 84, Road No.2, Banjara hills, Hyderabad-34.
11. Tirtarupa Realtors LLP, registered office at H.No.8-3-166/7/1, 1st Floor, Hetero House, Erragadda, Hyderabad-18 rep. by Its Partner Bandi Vamsi Krishna s/o Parthasaradi Reddy Bandi, r/o Plot No.389, Road No.22/B, Jubilee Hills Check Post, Hyderabad-033.
12. D.R. ANIL Kumar Constructions, Rep. by its Proprietor, office at 202, 8-2-310/31/A, Hill Top Residency, Road No.14, Banjara hills, Hyderabad.
13. M/s Raghuram Infrastructure India Pvt Ltd, rep. by its Director Dr. Satchidananda Rao S/o. M. Thirupathi Rao, Flat No.506, H.NO.7-1-79 and 80, Anand Nilayam, Ameerpet, Hyderabad-16.

14. Indian Drugs Pharmaceuticals Ltd., rep. by its General Manager, Balanagar, Medchal-Malkajgiri District.

...RESPONDENTS

pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus- (i) Declaring the action of the Respondent Government in not taking any action against Unofficial respondents 8 to 13 for creation of fraudulent documents, to carry out illegal land transfers and subsequent constructions over Government Land in Sy.No.210/4 of Moosapet Village, under the guise of Sy.NO.210/2 and 210/3 of Moosapet village and turning negligent eye towards the same, as illegal, arbitrary, against Article 21, 300-A and Directive principles of the Constitution of India and principles of natural Justice (ii) Thereby consequently, to conduct enquiry into the conspiracy of unofficial Respondents, in getting Lok Adalat Award from the Hon'ble High Court in I.A.No. 9 of 2019 in A.S.No.104 of 2012 for alleged land in non-existing Sy.No.210/2 and 210/3 of Moosapet village, Balanagar Mandal, erstwhile R.R. District , presently Medchal-Malkajgiri District, Thereby direct the respondent authorities and other concerned authorities to take criminal action, for such fraud (iii) Thereby consequently, to direct the State Government to recover the Government Land in Sy.No.210/4 of Moosapet village

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Official Respondents to conduct enquiry in the fabrication of documents from time to time by the unofficial respondents in respect of land in Sy.No.210/2 and 210/3 of Moosapet village, before the Revenue Department, Registration Department, pending disposal of this petition

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay further construction activity by the M/S RAGHURAM INFRASTRUCTURE INDIA PVT.LTD constructions (Respondent no.13) over the land in Sy.No.210/4 of

Moosapet village, Balanagar Mandal, under the guise of land in Sy.No.210/2 and 210/3 of Moosapet village

**Counsel for the Petitioner: Ms. B. RACHNA REDDY SENIOR COUNSEL REP
SRI. SAI REDDY RAVINDAR REDDY**

Counsel for the Respondent Nos.1, 4to6 : GP FOR REVENUE

**Counsel for the Respondent No. 2: SRI P. VISHAL KUMAR,
AGP FOR MINES AND INDUSTRIES**

**Counsel for the Respondent Nos. 3&14: SRI L. PRANATHI REDDY REP
SRI GADI PRAEEN KUMAR, DY. SOLICITOR
GENERAL OF INDIA**

Counsel for the Respondent No.7: SRI K. RAVINDER REDDY, SC FOR GHMC

Counsel for the Respondent Nos. 8to13: --

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE ✓

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO ✓

WRIT PETITION (PIL) No.46 of 2024 ✓

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Rachna Reddy, learned Senior Counsel representing Mr. Sai Reddy Ravindar Reddy, learned counsel for the petitioner.

Mr. P.Vishal Kumar, learned Assistant Government Pleader for Mines and Industries for respondent No.2.

Ms. L.Pranathi Reddy, learned counsel representing Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for respondent Nos.3 and 14.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for respondent Nos.4 to 6.

Mr. K.Ravinder Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation for respondent No.7.

2. Heard on the question of admission.

3. In this writ petition, the petitioner claims to be an Ex-Corporator from Kukatpally Ward, Hyderabad, and a social activist. The petitioner has filed this writ petition being aggrieved by inaction on the part of official respondents in not taking any action against respondent Nos.8 to 13 for creating fraudulent documents to carry out illegal transfers and subsequent construction over the land bearing Survey No.210/4 of Moosapet Village under the guise of Survey Nos.210/2 and 210/3 of Moosapet Village. The petitioner also seeks an enquiry into the conspiracy of unofficial respondents in getting the Lok Adalat Award from the High Court in I.A.No.9 of 2019 in A.S.No.104 of 2012 for alleged non-existent land namely land bearing Survey Nos.210/2 and 210/3 of Moosapet Village, Balanagar Mandal, Ranga Reddy District. The petitioner further seeks a direction to the respondents to take criminal action for fraud as well as a direction to recover the Government land bearing Survey No.210/4 of Moosapet Village.

::5::

9. Therefore, we are not inclined to entertain this public interest litigation. However, the petitioner is granted the liberty to take recourse to such remedy as may be available to her in law with regard to her grievance, if any.

10. Accordingly, the Writ Petition is disposed of.

Miscellaneous petitions, pending if any, shall stand closed. There shall be no order as to costs.

**SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

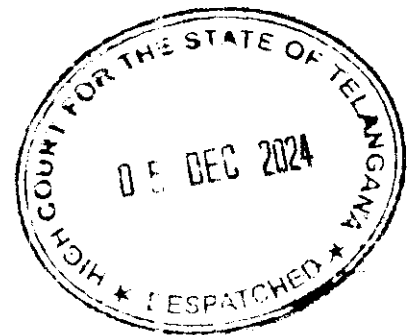
To,

1. The Principal Secretary, Revenue Department, Secretariat Building, Hyderabad, Telangana.
2. The Principal Secretary, Department of Industries, Secretariat Building, Hyderabad, Telangana.
3. The Principal Secretary, Union of India, Department of Pharmaceuticals, New Delhi.
4. The District Collector, Medchal-Malkajgiri District.
5. The Revenue Divisional Officer, Malkajgiri Division, Medchal-Malkajgiri District.
6. The Tahsildar, Balanagar Mandal
7. The Commissioner, Greater Hyderabad Municipal Corporation, Near Tank Bund, Hyderabad, Telangana state.
8. The General Manager, Indian Drugs Pharmaceuticals Ltd., Balanagar, Medchal-Malkajgiri District.
9. One CC to SRI. SAI REDDY RAVINDAR REDDY, Advocate [OPUC]
10. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
11. Two CCs to GP FOR MINES AND INDUSTRIES High Court for the State of Telangana, at Hyderabad [OUT]
12. One CC to SRI. GADI PRAVEEN KUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
13. One CC to SRI. K. RAVINDER REDDY, SC FOR GHMC [OPUC]
14. Two CD Copies

BM
LS *K.P.*

HIGH COURT

DATED:25/10/2024



ORDER

WP(PIL).No.46 of 2024

**DISPOSING OF THE WRIT PETITION (PIL)
WITHOUT COSTS**

18 Copies
[Signature]
13/11/24.